

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 25073 of 2013**

(Arising out of Order-in-Appeal No. 505/2012 dated  
04/10/2012 passed by Commissioner of Central Excise,  
BELGAUM.)

**JSW Steel Ltd**

Po Vidyanagar, Torangallu,  
Bellary Dist, 583275  
BELGAUM - 583275  
KARNATAKA

Appellant(s)

*VERSUS*

**Commissioner of Central Excise,  
Customs and Service Tax  
BELGAUM**

NO. 71, CLUB ROAD,  
CENTRAL EXCISE BUILDING,  
BELGAUM, - 590001  
KARNATAKA

Respondent(s)

**Appearance:**

**Mr. M.S. NAGARAJA, ADV**

#1010, 1st floor  
(Above Corp.Bank) 26th Main,  
4th T Block, Jayanagar,  
Bangalore - 560041  
Karnataka

For the Appellant

**Mr. K. B. Nanaiah,  
Asst. Commissioner (AR)**

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20006 / 2021**

Date of Hearing: 18/01/2021

Date of Decision: 18/01/2021

**Per : AS PER BENCH**

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **18/01/2021**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

rv...